

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)  
**NO. HC.VII-06/8526 /2024/A**

From :- **Shri Utpal Rajkhowa,**  
Registrar (Vigilance),  
Gauhati High Court,  
Guwahati

To,  
**The District & Sessions Judge,**  
Sivasagar.

Dated. Guwahati, the **22<sup>nd</sup> August 2024**

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.DJSV/ STDR/F-5/2024/4666-4669, dated 02.08.2024

Madam,

With reference to the above, I am directed to inform you that Smti. Mayurakshi Roy Medhi, Civil Judge (Jr. Div.) cum Judicial Magistrate First Class, Nazira, Sivasagar has been allowed to avail LTC for the block period of 2022-2024 for travelling to Havelock Island (Swaraj Dweep), Andaman and return, along with her husband Shri Punyag Pratap Bordoloi, minor son Shri Hiyan Bordoloi and mother-in-law Dr. Ruma Bordoloi (all are subject to fulfilling criteria as dependant family members) tentatively w.e.f. 14.10.2024 to 22.10.2024, by the shortest possible route, as per existing Rules.

Further, Smti. Roy Medhi has been allowed to draw 80% as advance payment towards her proposed LTC for the block period 2022-2024.

Smti. Roy Medhi may be informed accordingly.

Yours faithfully,

*Sd/-*

**REGISTRAR (VIGILANCE)**

Memo No. **HC.VII-06/8527-8530 /2024/A.**

Dated **22<sup>nd</sup>, August, 2024**

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti. Mayurakshi Roy Medhi, Civil Judge (Jr. Div.), cum Judicial Magistrate First Class, Nazira, Sivasagar, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

*Sd/-*  
24/8/24

**REGISTRAR (VIGILANCE)**

*lu*  
22/8/24